

(d) Question does not arise.

#### **Working of D.D.A.**

**440. SHRI MADAN LAL KHURANA:** Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given on 4 April, 1990 to Unstarred Question No. 3397 regarding Committee to review Working of D.D.A. and Unstarred Question No. 3427 regarding bifurcation of D.D.A. and state:

(a) whether the Committee appointed to assess the working of the D.D.A. and to bifurcate it has since studied the matter and submitted its report,

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the steps being taken to expedite the same?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) to (c). The Committee appointed to assess the working of the DDA was headed by a non-official member of the DDA who was an elected representative of the Municipal Corporation of Delhi (MCD). On the supersession of the MCD, he ceased to be a member of the DDA. The LG, Delhi, gave extension to this Committee under the Chairmanship of the same non-official member. The Committee appointed to assess the working of the DDA has not yet given its report.

No decision has been taken to trifurcate

DDA.

#### **Out of Turn Allotment of D.D.A. Flats**

**441. SHRI MADAN LAL KHURANA:** Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 18 April, 1990 to Unstarred Question No. 5386 regarding out of turn allotment of D.D.A. Flats and state:

(a) the full particulars of 167 cases who were allotted flats out of turn together with the precise ground of making such allotment in each case;

(b) the number of requests received duly supported by the M.Ps for out of turn allotment of D.D.A. Flats on hardship basis during the last six months; and

(c) how many of these requests were entertained, with details and reasons for not considering the remaining ones?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) The full details of these 167 cases are given in the Statement below.

(b) 197.

(c) 4 cases have been approved for allotments. 29 cases rejected and in the remaining 164 cases required formalities have not been completed by the applicants.